

Sonar, Dr. A. G.  
 Sonavane, Shri  
 Sudarsanam, Shri M.  
 Supakar, Shri Sradhakar  
 Surendra Pal Singh, Shri  
 Sursingh, Shri  
 Swaran Singh, Shri

Tarodekar, Shri V. B.  
 Tripathi, Shri K. D.  
 Venkatasubbaiah, Shri P.  
 Venkatswamy, Shri G.  
 Virbhadra Singh, Shri  
 Vyas, Shri Ramesh Chandra  
 Yadav, Shri Chandra Jeet

MR. DEPUTY-SPEAKER : The result of the division is as follows :

Ayes 97; Noes 199.

*The motion was negatived.*

15.25 Hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTEENTH REPORT

MR. DEPUTY-SPEAKER : We will now take up Private Members' Business.

DR. KARNI SINGH (Bikaner) : Sir, on a point of clarification. May I know whether 2½ hours will be allotted to Private Members' Business today ?

MR. DEPUTY-SPEAKER : Let us see.

[SHRI G. S. DHILLON *in the Chair*]

श्री हरदयाल देवगुण (पूर्व दिल्ली) : श्रीमन्, मैं प्रस्ताव करता हूँ कि सभा गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों सम्बन्धी मंमिति के 13वें प्रतिवेदन से, जो सभा में 15-11-1967 को पेश किया गया था, सहमत है ।

MR. CHAIRMAN : The question is :

"That this House agrees with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th November, 1967."

*The motion was adopted.*

DR. KARNI SINGH : Sir, on a point of clarification. May I know whether the full 2½ hours will be allowed for Private Members' Business or the one hour that has been taken now will be deducted. I say that it should not be deducted.

MR. CHAIRMAN : At 5 O'Clock we have to take up a motion about cyclone in Orissa. After that is over, whatever time is left will be given to this motion.

Now we take up the Private Members' Business.

Mr. Inder J. Malhotra is absent.  
 Dr. Maitreyee Basu.

15.29 Hrs.

CONSTITUTION (AMENDMENT) BILL\*  
 (*Amendment of Eighth Schedule*)

DR. MAITREYEE BASU (Darjeeling) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :  
 "That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

DR. MAITREYEE BASU : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*

(*Amendment of Eighth Schedule*)

SHRI SEQUEIRA (Marmagoa) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The questions is :  
 "That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SEQUEIRA : I introduce the Bill.

SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL\*

(*Substitution of Sections 2,3 etc.*)

श्री नीतिराज सिंह चौधरी (होशंगाबाद) : सभापति महोदय, मैं प्रस्ताव करता हूँ कि मंत्रियों के वेतन तथा भत्तों का अधिनियम, 1952 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

\*Published in Gazette of India extraordinary, part II section 2, dated 16-11-67.